

## Notifications and Orders

**(145) Unity of land for allotment to various Institutions \* No. 31/17 4 W-UTF(4)2010/2009**-In pursuance of terms of clause 6(i), 6(11), 7(1), 7(ii) and 9 A of the Scheme called as 'Allotment of Land to Various Bodies/Association /Trusts/ Organisations of Religious\* Charitable, Cultural Social Nature and - Government/Semi Government Organisations Scheme, 2005" notified,—vide this Administration No. UTFI<4>-2005/6604, dated 15th September, 2005 and amendments made there in from time to time, the rates of land for allotment Lo various institution mentioned hereunder in the Union Territory. Chandigarh are hereby revised with immediate effect—.

Sr.	Purpose	Rate after No. auction of sites on 16th/17th December 2009 p sq. yard
1	Land for residential purpose to Central Government and Government of PB, HR, HP in clouding its autonomous bodies its Semi-Government Organisation, Boards and Corps owned and promoted by the respective Government	Rs. 25,900
2	For institution al purposes to Central Government and the Government's of PB and HR	Rs. 45,400
3	For institutional purpose to wholly owned PSUs, Boards and Corps of Central Government's and the Governments of PB and HR	
4	Lend for commercial purpose lo wholly owned PSUs. Board* and Corps of Central Government and Government's of Punjab and Haryana Including C1TCO	Rs. 1,51,201
5	Land for institutional purpose to the political parties	Rs. 60,200
6	Institutional purposes including any activity related to the field of art, social health, religious, social charitable etc.	Rs, 60,200

These rates shall remain enforce till the next auction of residential ^commercial properties is held.  
(Published in Chandigarh Administration Gaze He, (Extra.), dated 15-3-2010 at page 435)